



2026:AHC:130388

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 21953 of 2026

Praveen Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rajesh Sharma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 171 of 2026, under Sections 310(2), 317(3) of BNS, Police Station- Sikandra Rau, District- Hathras.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The applicant was not named in the FIR. The Learned counsel for the applicant further contends that the similarly situated co-accused Yash Kasana and Vishal have been granted regular bail by this Court vide orders dated 04.06.2026 and 18.06.2026 passed in Criminal Misc. Bail Application Nos. - 17051 of 2026 and 20200 of 2026 respectively. The applicant has one previous case in which he is on bail and he is in jail since 11.04.2026.
4. Sri Geetam Singh, learned counsel for the first informant and Learned A.G.A. have vehemently opposed the prayer for grant of bail, and submitted that the recovery of Rs. 8,000/- has also been made from the applicant, which clearly shows his complicity in the alleged offence. However, they could not dispute the fact that the similarly situated co-accused have already been enlarged on bail.
5. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

6. Similarly situated co-accused Yash Kasana and Vishal have been granted regular bail by this Court vide orders dated 04.06.2026 and 18.06.2026 passed in Criminal Misc. Bail Application Nos. - 17051 of 2026 and 20200 of 2026 respectively. The applicant is not named in the FIR.

7. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- Praveen Kumar, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

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